

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**M.A. No.1944/2017  
O.A. No.1673/2014**

**New Delhi, this the 22<sup>nd</sup> day of May, 2017**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. K.N.Shrivastava, Member (A)**

P.N.Shukla, Aged-66 years  
S/o Late Shri K.N.Shukla  
Retired Senior Translator from the  
Office of Central Translation Bureau  
Ministry of Home Affairs  
R/o Flat No.144, Bahawalpur, CGHS  
Plot No.1, Sec.-4, Dwarka, New Delhi. .... Applicant

(By Advocate:Shri Yogesh Sharma)

**VERSUS**

1. Union of India through the Secretary  
Ministry of Home Affairs  
Department of Official Language  
Lok Nayak Bhawan, Khan Market  
New Delhi.
2. The Director  
Central Translation Bureau  
Department of Official Language  
Paryavaran Bhawan, 8<sup>th</sup> Floor  
CGO Complex, Lodhi Road  
New Delhi.
3. The Secretary  
Ministry of Personnel, Public Grievances & Pension  
Department of Pension and Pensioners Welfare  
3<sup>rd</sup> Floor, Lok Nayak Bhawan, Khan Market  
New Delhi. ....Respondents.

(By Advocate: Shri M.K.Bhardwaj)

**ORDER (ORAL)**

**By Hon'ble Mr.V. Ajay Kumar,**

Heard both sides.

2. When this matter is taken up, it is submitted that the reliefs prayed by the applicant in the OA have already been granted, however, interest has not been paid on the arrears amount for the delayed period.

3. The learned counsel for the applicant submits that in view of the admission of the respondents by granting reliefs, they are also liable to pay the interest on the arrears amounts.

4. In the circumstances and in view of redressal of the main grievance of the applicant by the respondents themselves, the OA is disposed of, by permitting the applicant to make an appropriate representation ventilating his remaining grievances to the respondents including the request for payment of interest on arrears if he is so advised, within two weeks from the date of receipt of a copy of this order and on receipt of such a representation from the applicant, the respondents shall consider the same and pass appropriate reasoned and speaking order within a period of 90 days there from, in accordance with law. Accordingly, the MA also disposed of. No costs.

**(K.N.Shrivastava)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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